

Bail Application No.2160/21
FIR No. 354/21
P.S. Burari
U/s 308/34 IPC
State Vs. Anand @ Ghungru

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Anand @ Ghungru under Section 439 Cr.P.C., for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Akhilesh Vikram Shukla, Ld. Counsel for applicant through VC.
IO has not joined the proceedings.

It has been mentioned in the reply of the IO that complainant was having multiple injuries and taken to hospital, and also accused is BC of the area. However, neither MLC of the injured/complainant nor SCRB report of the accused has filed with reply. In view of the same, let notice be issued to the IO to file MLC of the injured/complainant alongwith complete SCRB report of the accused on NDOH. IO to remain present on NDOH.

Re-list for arguments on 25.08.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

Bail Application No.2173/21
FIR No. 268/2021
P.S. Civil Line
U/s 498A/406/34 IPC
State Vs. Vinod Kumar

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application moved for accused Vinod Kumar under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
None for applicant through VC.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on the application on 25.08.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

Bail Application No.2120/2021
FIR No. 180/2021
P.S. Bara Hindu Rao
U/s 356 IPC
State Vs. Md. Azhar

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is an application moved for accused Md. Azhar under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Md. Khadim Khan, Ld. Counsel for applicant through VC.
IO/HC Harender through VC.

At this juncture, Ld. Counsel for applicant/accused submits that he desires to withdraw the present application. At request of Ld. Counsel for applicant, present application is dismissed as withdrawn.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2157/21
FIR No. 239/21
U/s 323/341/308/34 IPC
P.S. Bara Hindu Rao
State Vs. Arun

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Arun for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Ms. Nighat Malik, Ld. Counsel for applicant through VC.
IO/ASI Sant Ram present through VC.
Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has no previous involvement. Ld. Counsel further submitted that no

recovery has been effected from the possession of applicant. She further submitted that applicant is not a previous convict and has clean antecedents. She further submitted that applicant is working as Auto Driver and having old parents, wife and two minor children to look after. She further submitted that injuries are simple in nature, therefore, no case u/s 308 IPC is made out. She further submitted that injured were discharged from the hospital on the same day. Lastly, it was submitted that applicant is in J/C since 10.08.2021, thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that it was not a case of sudden fight. It was further submitted that applicant / accused made preparations to cause injuries to the complainant and his friend alongwith the co-accused persons. It was further submitted that accused Arun hit the complainant with the rod on his head. It was further submitted that investigation is at nascent stage, thus applicant ought not to be granted bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that he and Sandeep Kumar sustained injuries in the physical assault at Tokerivalan and were treated at Hindu Rao Hospital, Delhi. It was alleged that they were called by the applicant and his cohorts at

the crossing near the temple, picked up the fight with the complainant and started beating the complainant and his friend. It was alleged that accused Arun hit the complainant with the rod on the head and accused Brij Mohan punched him in his eye and all of them together beat the complainant and his friend Sandeep. Thus, the present FIR came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that as per the complaint, applicant alongwith his associates gave beatings to the complainant after calling him to a particular spot, thus prima facie reflective of a prior concert in the commission of the offence. Specific allegations of hitting on the head by a rod, punching in the eye and giving beatings, have been levelled against the applicant and his cohorts. Though, there is no mention of the factum of recovery of rod in the reply of the IO, it is apparent that the investigation is still under way.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on

the merits of the case. With these conditions, and observations, the bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2156/21
FIR No. 239/21
U/s 323/341/308/34 IPC
P.S. Bara Hindu Rao
State Vs. Brij Mohan @ Bade

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Brij Mohan @ Bade for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Ms. Nighat Malik, Ld. Counsel for applicant through VC.
IO/ASI Sant Ram present through VC.
Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has no previous involvement. Ld. Counsel further submitted that no

recovery has been effected from the possession of applicant. She further submitted that applicant is not a previous convict and has clean antecedents. She further submitted that applicant is the only bread winner in his family and his wife is in advance stage of pregnancy. She further submitted that injuries are simple in nature, therefore, no case u/s 308 IPC is made out. She further submitted that injured were discharged from the hospital on the same day. Lastly, it was submitted that applicant is in J/C since 10.08.2021, thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that it was not a case of sudden fight. It was further submitted that applicant / accused made preparations to cause injuries to the complainant and his friend alongwith the co-accused persons. It was further submitted that co-accused Arun hit the complainant with the rod on his head. It was further submitted that investigation is at nascent stage, thus applicant ought not to be granted bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that he and Sandeep Kumar sustained injuries in the physical assault at Tokerivalan and were treated at Hindu Rao Hospital, Delhi. It was alleged that they were called by the applicant and his cohorts at

the crossing near the temple, picked up the fight with the complainant and started beating the complainant and his friend. It was alleged that co-accused Arun hit the complainant with the rod on the head and accused Brij Mohan @ Bade punched him in his eye and all of them together beat the complainant and his friend Sandeep. Thus, the present FIR came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that as per the complaint, applicant alongwith his associates gave beatings to the complainant after calling him to a particular spot, thus prima facie reflective of a prior concert in the commission of the offence. Specific allegations of hitting on the head by a rod, punching in the eye and giving beatings, have been levelled against the applicant and his cohorts. Though, there is no mention of the factum of recovery of rod in the reply of the IO, it is apparent that the investigation is still under way.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on

the merits of the case. With these conditions, and observations, the bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2155/21

FIR No. 239/21

U/s 323/341/308/34 IPC

P.S. Bara Hindu Rao

State Vs. Govind Singh

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Govind Singh for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ms. Nighat Malik, Ld. Counsel for applicant through VC.

IO/ASI Sant Ram present through VC.

Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has no previous involvement. Ld. Counsel further submitted that no

recovery has been effected from the possession of applicant. She further submitted that applicant is not a previous convict and has clean antecedents. She further submitted that applicant is working as a Driver having wife and three minor children to look after. She further submitted that injuries are simple in nature, therefore, no case u/s 308 IPC is made out. She further submitted that injured were discharged from the hospital on the same day. Lastly, it was submitted that applicant is in J/C since 10.08.2021, thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that it was not a case of sudden fight. It was further submitted that applicant / accused made preparations to cause injuries to the complainant and his friend alongwith the co-accused persons. It was further submitted that co-accused Arun hit the complainant with the rod on his head. It was further submitted that investigation is at nascent stage, thus applicant ought not to be granted bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that he and Sandeep Kumar sustained injuries in the physical assault at Tokerivalan and were treated at Hindu Rao Hospital, Delhi. It was alleged that they were called by the applicant and his cohorts at

the crossing near the temple, picked up the fight with the complainant and started beating the complainant and his friend. It was alleged that co-accused Arun hit the complainant with the rod on the head and co-accused Brij Mohan @ Bade punched him in his eye and all of them together beat the complainant and his friend Sandeep. Thus, the present FIR came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that as per the complaint, applicant alongwith his associates gave beatings to the complainant after calling him to a particular spot, thus prima facie reflective of a prior concert in the commission of the offence. Specific allegations of hitting on the head by a rod, punching in the eye and giving beatings, have been levelled against the applicant and his cohorts. Though, there is no mention of the factum of recovery of rod in the reply of the IO, it is apparent that the investigation is still under way.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on

the merits of the case. With these conditions, and observations, the bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2162/21

FIR No. 262/21

U/s 356/379/411 IPC

P.S. Civil Lines

State Vs. Mukim

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Mukim for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ms. Raymon Singh, Ld. Counsel for applicant through VC.

IO/HC Harender is present through VC.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant / accused submitted that charge sheet in this case has already been filed and recovery has also been effected in this case. He further submitted that applicant is the sole bread winner in his family. Lastly, it was submitted that

applicant is in J/C since 13.07.2021, and thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State vehemently opposed the bail application as per law. It was submitted that applicant was apprehended on the spot. It was submitted that snatched mobile was recovered from the possession of applicant.
4. Submission heard record perused.
5. There are a catena of judgments which lay down, in unequivocal terms, that bail is the rule and jail is the exception. The leitmotif discernible from a perusal of such judgments lead to an inference that the primary objective of bail is *inter alia* to secure presence of the applicant at the time of trial. Liberty of an individual is to be zealously guarded, and for this purpose Courts act as sentinels on the *qui vive*, ensuring undue incarceration is prevented. In this case too, this Court is of the perception that the continued incarceration of the applicant may not be in the interests of justice. The reasons are expounded in the subsequent paragraphs.
6. A perusal of the record reveals that charge sheet has been filed in the present case and as per the report of the IO the recovery has also been effected. Thus, on this score, no further recovery is to be effected nor any investigation is to be carried out. The accused has already been in judicial custody since 13.07.2021.
7. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the applicant in

custody any longer. Accordingly, the accused Mukim is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:

- i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
 - ii. He shall not hamper the trial or investigation in any manner.
 - iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
 - iv. He shall join the investigation/attend trial without default.
8. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2123/21
FIR No. 96/2021
U/s 420 IPC
P.S. Civil Line
State Vs. Prakash

21.08.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District through Video Conferencing Mode.

This is an application moved on behalf of accused Prakash under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State through VC.
Sh.Aditya Kapoor, Ld. Counsel for applicant through VC.
IO/ASI Pramod Kumar Tiwari is present through VC.

ORDER ON ANTICIPATORY BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the anticipatory bail application filed on behalf of the accused Prakash. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant/accused has submitted that applicant herein is an illiterate person working as a daily wage worker. Further, it was submitted that the accused never received any

consideration from the complainant nor has the accused ever been the beneficiary of the impugned transaction. Ld. Counsel for the applicant further submitted that applicant has been deceived by some fraudsters and he had been lured to open a bank account on the pretext of getting a job in a private company, and to receive the salary of the same in the said account in question. He further submitted that all these promises turned out to be false and the account in question has been used by Guddu Thakur and his associate Brijesh to fulfill their ulterior motives. Lastly, it has been further submitted that applicant is a victim of the acts of such fraudsters and has nothing to do with the case of the prosecution and thus the applicant / accused ought to be granted anticipatory bail.

3. *Per contra*, Ld Addl. PP for the State alongwith IO/ASI Pramod Kumar Tiwari assisted by Ld. Counsel for complainant vehemently opposed the present anticipatory bail application. It was submitted that a perusal of the FIR, *prima facie* would reveal that the accused played a vital part in carrying out the commission of the offence. It was also pointed out that applicant is not cooperating with the investigation.
4. Submissions heard.
5. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant Rahul

that on 03.03.2021, a call had come to his mobile phone from the mobile number 9654255169 for getting a business loan, on which he refused to take the loan. On 04.03.2021, he again received a call about getting a business loan, and under the influence of the caller, he sent his account number 0384101135221, IFSC Code No. CNRB0000384 of Canara Bank on whatsapp, and also paid an amount of Rs.2550/- through phone pay, and again on the same account he transferred Rs.4500/- through phone pay. When he did not receive the business loan on his account, third time he was again asked to pay Rs.4500/- through phone pay in the same account. Thereafter, complainant got suspicious and gave a written complaint to PS Civil Line. Thereafter, the present FIR came to be registered.

6. A perusal of the record and reply of the IO reveals that the cheating amount albeit a small one, was deposited in the account of the accused herein. It was averred by the IO that not just the amount of Rs.7500/- belonging to the complainant, but small amounts of as many as 200 unsuspecting individuals were deposited in the bank account of the accused herein. It was brought to the fore that cumulatively taken, the small amounts add up to a significant figure. In order to unearth the larger conspiracy and for conducting effective investigation, the custodial interrogation of the accused seems imperative.

7. Under these circumstances, taking into the account the abovesaid facts coupled with the factum of non-cooperation of the accused in the investigation, and also considering the the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted anticipatory bail at this juncture. Accordingly, the present anticipatory bail application is hereby dismissed.
8. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2158/21

FIR No. 239/21

U/s 323/341/308/34 IPC

P.S. Bara Hindu Rao

State Vs. Sunil @ Ravi

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Sunil @ Ravi for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Ms. Nighat Malik, Ld. Counsel for applicant through VC.

IO/ASI Sant Ram present through VC.

Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant has no previous involvement. Ld. Counsel further submitted that no

recovery has been effected from the possession of applicant. She further submitted that applicant is not a previous convict and has clean antecedents. She further submitted that applicant is working as Auto Driver and having old parents, wife and two minor children to look after. She further submitted that injuries are simple in nature, therefore, no case u/s 308 IPC is made out. She further submitted that injured were discharged from the hospital on the same day. Lastly, it was submitted that applicant is in J/C since 10.08.2021, thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that it was not a case of sudden fight. It was further submitted that applicant / accused made preparations to cause injuries to the complainant and his friend alongwith the co-accused persons. It was further submitted that co-accused Arun hit the complainant with the rod on his head. It was further submitted that investigation is at nascent stage, thus applicant ought not to be granted bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that he and Sandeep Kumar sustained injuries in the physical assault at Tokerivalan and were treated at Hindu Rao Hospital, Delhi. It was alleged that they were called by the applicant and his cohorts at

the crossing near the temple, picked up the fight with the complainant and started beating the complainant and his friend. It was alleged that co-accused Arun hit the complainant with the rod on the head and co-accused Brij Mohan @ Bade punched him in his eye and all of them together beat the complainant and his friend Sandeep. Thus, the present FIR came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that as per the complaint, applicant alongwith his associates gave beatings to the complainant after calling him to a particular spot, thus prima facie reflective of a prior concert in the commission of the offence. Specific allegations of hitting on the head by a rod, punching in the eye and giving beatings, have been levelled against the applicant and his cohorts. Though, there is no mention of the factum of recovery of rod in the reply of the IO, it is apparent that the investigation is still under way.
6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on

the merits of the case. With these conditions, and observations, the bail application stands disposed off.

8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2174/21
FIR No. 274/21
U/s 392/34 IPC
P.S. Subzi Mandi
State Vs. Akram Ahmed

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Fresh application u/s 439 Cr.P.C. has been filed on behalf of accused for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Dushyant, Ld. LAC for applicant through VC.

Let report of IO be called for 25.08.2021

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2178/21

FIR No. 266/21

U/s 380/457/411/34 IPC

P.S. Lahori Gate

State Vs. Raju @ Shivna

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This bail application has been received from the Court of Sh. Ankit Singla, Ld. ASJ as he is on leave today.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. Sunil Tiwari, Ld. Counsel for applicant through VC.

Report of IO received.

At request put up for arguments on 24.08.2021.

Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2179/21
FIR No. Not Known
U/s Not Known IPC
P.S. I.P. Estate
State Vs. Jitender Prasad

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This bail application has been received from the Court of Sh. Ankit Singla, Ld. ASJ as he is on leave today.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Mukesh Ranjan, Ld. Counsel for applicant through VC.
Report of IO received.
At request put up for arguments on 24.08.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2180/21
FIR No. 372/19
U/s 3(3)/3A/4/6/18/22 PC & PNDT Act
P.S. Karol Bagh
State Vs. Vikas Kumar Kamat

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This bail application has been received from the Court of Sh. Ankit Singla, Ld. ASJ as he is on leave today.

Fresh application u/s 438 Cr.P.C. has been filed on behalf of accused for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Hari Shankar, Ld. Counsel for applicant through VC.
Let report of IO be called for 24.08.2021.
Order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2161/21

FIR No. 152/21

U/s 420/120B IPC

P.S. Burari

State Vs. Vikas Jha

21.08.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Vikas Jha for grant of interim bail bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.

Sh. S.K. Singh, Ld. Counsel for applicant through VC.

The present application has been filed on behalf of applicant for interim bail for a period of one month on the ground of death of brother of applicant, who was expired on 11.08.2021.

As per the report of the IO this fact has also been verified that Sh. Rakesh Jha brother of applicant / accused has been expired on 11.08.2021.

Accordingly, in view of the facts and circumstances and the averments made in the application and in the report of the IO accused is granted interim bail for a period of 15 days from the date of release, on furnishing bail bond and surety bond of Rs. 20,000/- with one surety of like

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amount to the satisfaction of Ld. CMM/Ld. MM/Ld.Duty MM as the case may be, subject to the conditions that:

- a) The accused shall surrender himself on expiry of the period of 15 days from date of released, by 10.00 am in Tihar Jail with report in writing alongwith an affidavit through his counsel, to be filed in the court on the same day by 4 :00 pm, regarding such compliance.
- b) The applicant/accused is directed not to leave the country without prior permission of the Court and shall deposit his passport in the court concerned.
- c) The accused/applicant shall join investigation as and when called for.
- d) The accused is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The accused shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
- f) The accused shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the accused is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the interim bail application stands disposed off.

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The application moved for grant of interim bail to the applicant/accused Vikas Jha, stands disposed of.

Copy of this order be sent to the **Jail Superintendent through electronic mode**. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/21.08.2021